

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 137 OF 2015 &
IA NO. 219 OF 2015

Dated : 19th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Bamunara Industries Welfare Association ... **Appellant(s)**
Vs.
West Bengal Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

ORDER

The learned counsel, Mr. Sachin Dubey appearing for first Respondent submitted that, a short adjournment in this case may kindly be granted on the ground that the arguing senior counsel, Mr. Pratik Dhar, for the first Respondent is in some personal difficulty to argue the matter today.

Submission of the counsel for the first Respondent, as stated supra, is placed on record.

In the light of the submission of the counsel for the first Respondent the matter was adjourned.

List the matter for hearing on **21.05.2019**, as agreed by the counsel for the Appellant and the first Respondent.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member